

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:867
ANSWERED ON:12.11.2010
WAIMER OF CUSTOMS DUTY
Pratap Narayanrao Shri Sonawane

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government had waived off custom duty on the Helium Baloon used in the opening and closing ceremonies of commonwealth games;
- (b) whether the custom duty was also waived off on the telecast equipments imported by Prasar Bharti for telecast of games and doping control equipments etc;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S. PALANIMANICKAM)

- (a): Yes, Sir. Government had provided exemption from customs duty to Aerostat with all its standard equipment and frames including skirtings with essential and standard accessories.
- (b): Yes, Sir. Exemption from customs duty was provided to broadcasting equipments if imported by Prasar Bharti, suppliers or contractors or vendors or sub-vendors of the Prasar Bharti or the broadcasting right holders in relation to the Commonwealth Games, 2010. Exemption from customs duty was also provided to Doping control equipment if imported by the Organizing Committee of the Commonwealth Games or a National Sports Federation or suppliers or contractors or vendors or sub-vendors of the Organizing Committee of the Commonwealth Games in relation to the Commonwealth Games, 2010.
- (c): The exemption from customs duty to Aerostat, doping control equipment and broadcasting equipment was provided vide Notification No. 13/2010-Customs dated 19th February, 2010 as amended by Notification No. 84/2010-Customs dated 27th August, 2010. The duty free import of Aerostat and doping control equipment was subject to the condition that such goods shall be consumed or re-exported within three months from the conclusion of the Games or shall be handed over to the Sports Authority of India or the Delhi Development Authority or Government of National Capital Territory of Delhi. The duty free import of broadcasting equipment was subject to the condition that such goods shall be re-exported within three months from the conclusion of the games. Full duty is payable if these conditions are not fulfilled.
- (d): Does not arise in view of (a), (b) & (c) above.